

DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The requisite information regarding list of machines and equipments shifted by M/s. Standard Drum and Barrel Manufacturing Co. from Sewri to Trombay is still not ready. The details about the plant for the manufacture of small drums will also be obtained and placed on the Table of the House in due course.

**Setting up of a Gas Cylinder Unit in Public Sector**

2343. SHRI S. K. TAPURIAH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 33 on the 22nd July, 1969 and state :

(a) the nature of action since taken by Government on the report of the National Industrial Development Corporation to set up a high pressure gas cylinder unit in the public sector ; and

(b) the financial implications thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The examination of the project report has been completed and final decisions regarding this project will be taken shortly.

(b) The capital cost of the project is estimated at Rs. 378 lakhs including a foreign exchange component of Rs. 154. The gross return on the investment is estimated at 10.2% when full production is achieved. It is expected that full production will be achieved in the 3rd year of operation.

**Re-statement of different categories of Railway employees who took part in September, 1969 strike**

2344. SHRI YASHPAL SINGH :  
SHRI P. N. SOLANKI ;  
SHRI KIKAR SINGH ;  
SHRI P. M. MEHTA ;  
SHRI GUNANAND THAKUR ;  
SHRI CHANDRIKA PARSAD ;  
SHRI A. SREEDHARAN ;

SHRI S. KUNDU ;  
SHRI ONKAR LAL BERWA ;  
SHRI TENNETT VISWANATHAM ;  
SHRI DEVEN SEN ;

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that some employees who are either suspended, removed, dismissed or whose services were terminated for taking part in the strike of September, 1968 of the Central Government employees, have not been taken back in service ;

(b) if so, how many of them on different Railways and on different Zones and Divisions, Category-wise, have still not been taken back till date ;

(c) the number of employees as above in permanent, quasi-permanent and in temporary service ;

(d) whether it is a fact that Government are considering their cases sympathetically ; and

(e) if so, when they will be taken back and, if not, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) and (c). A statement giving the information as available is laid on the Table of the House. [*placed in Library. See No. LT—2189/69*].

(d) and (e). Cases of all employees who were originally suspended/removed/discharged have been reviewed from time to time in accordance with Government's decisions and all employees except those who were charged with violence, intimidation or active instigation have been restored to duty.

**Fixation of Price of Paraffin for Delhi**

2345. SHRI D.R. PARMAR :  
SHRI KIKAR SINGH ;  
SHRI ONKAR LAL BERWA ;